



2026:AHC:35960

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4320 of 2026

Gangadhar Sharma

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayer :-

"i. Issue a writ, order or direction in the nature of mandamus commanding the respondents to restore the possession of the petitioner over the land which has been given to respondent no. 6 to 10 in lieu of so called allotment/patta dated 25.07.2006.

ii. Issue a writ order or direction in the nature of the mandamus compensate the petitioner for damages which cause broken structure i.e. Pakka Kotha, boundary wall, cattle side Teen shed, cut down the old tree's etc."

2. From perusal of the record and pleadings as contained in the writ petition, it is clear that petitioner is seeking relief against the private respondents namely respondent nos.6 to 10.

3. From perusal of the record, it is clear that the petitioner wants relief against the private individuals namely respondents no.6 to 10 which cannot be granted under writ jurisdiction. Law in this connection is well settled that mandamus cannot be issued against the private individuals and the appropriate remedy lies under the common law.

4. In this view of the matter, the present petition is dismissed

with the liberty to avail the common law remedy, if so advised.

5. At this point of time a prayer has been made by counsel for the petitioner to dismiss present writ petition as not pressed.

6. In view of the same, present writ petition is dismissed.

February 18, 2026

Pramod Tripathi

(Prakash Padia,J.)